

indigenous sources has been planned to be 724.71 MT (CIL: 598.61 MT; SCCL: 58 MT & Other sources including captive blocks: 68.10 MT) with demand supply gap of 160.16 MT to be met through imports by consuming sectors.

(d) Exports from CIL during the last three years has been only to Bhutan and was to the tune of Nil, 6 & 14 thousand tonnes respectively during 2013-14, 2014-15 and 2015-16.

(e) Every mine of CIL has adequate facility to stock coal at pit head and railway siding.

Norms violation relating to coal mines development

2719. SHRI K. R. ARJUNAN: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government has so far issued 12 notices to private companies to explain reasons for violation of norms related to development of coal mines;

(b) if so, the details thereof;

(c) whether Government has received reply from these private companies with regard to the said notices; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL):

(a) to (d) The coal mines allocated under the Coal Mines (Special Provisions) Act, 2015 are to be developed as per the terms and conditions as well as milestones listed in Schedule E of Coal Mines Development and Production Agreement (CMDPA)/ Allotment Agreement entered by the Successful Bidders/Allottees with the Nominated Authority. Any violation of the stipulated terms and conditions is to attract action as appropriate under the provisions of the agreement. So far as private companies are concerned, 19 Show Cause Notices have been issued till date to the Successful Bidders in cases where a deviation from milestones listed in Schedule E of CMDPA have been noticed. Out of these 19 cases, reply has been received in 12 cases. The details are given in the Statement.

Statement

Details of Show Cause Notices issued to the successful Bidders in cases where a deviation from milestones listed in Schedule E of CMDPA have been noticed

Sl. No.	Name of the Mine	Name of the Successful Bidder	Show Cause Notice Date	Reason for Show Cause Notice
1	2	3	4	5
1.	Chotia (Chhattisgarh)	Bharat Aluminium Company Ltd.	22/7/2016	For not applying for Land Mutation within due date. Due date was 01.05.2015
2.	Marki Mangli III (Maharashtra)	B.S. Ispat Limited	22/7/2016	For not applying for Ground water clearance and Explosives Permission within due date. Due date was. 17.05.2015
3.	Talabira-I (Odisha)	GMR Chhattisgarh Energy Limited	22/7/2016	Delay in application for Ground Water Clearance and for Power line from State Electricity Board. Due date was 01.05.2015 whereas the applications for the same were made on 11.06.2015 and 20.06.2015 respectively.
4.	Tokisud North (Jharkhand)	Essar Power MP Limited	22/7/2016	For not applying for Mine Opening Permission; Permission from DGMS within due date and delay in application for transfer of Power Line from State Electricity Board. The due date of above applications was 01.05.2015. The application for Power Line was made on 16.06.2015.
5.	Kathautia (Jharkhand)	Hindalco Industries Limited	22/7/2016	Delay in submission of application for Land Mutation and permission from DGMS. Due date was 01.05.2015 whereas the

1	2	3	4	5
				applications for the same were made on 22.05.2015 and 03.08.2015 respectively.
6.	Gare Palma IV-4 (Chhattisgarh)	Hindalco Industries Limited	22/7/2016	Delay in application for Land Mutation and Power Line. Due date was 01.05.2015 whereas the applications for same were made on 13.06.2015 and 06.05.2015 respectively.
7.	Gare Palma IV-5 (Chhattisgarh)	Hindalco Industries Limited	22/7/2016	Delay in application for Land Mutation and Power Line. Due date was 01.05.2015 whereas the applications for the same were submitted on 01.07.2015 and 21.05.2016 respectively.
8.	Sarisatolli (West Bengal)	CESC Limited	22/7/2016	For not applying for Land Mutation and Delay in application of Explosives licence. Due date of above application was 01.05.2015 whereas the application for Explosives Licence was made on 15.02.2016
9.	Bicharpur (Madhya Pradesh)	Ultra Tech Cement Limited	22/7/2016	For not applying for Consent to Operate within due date. The due date was 01.05.2015
10.	Sial Ghoghri (Madhya Pradesh)	Reliance Cement Company Private Limited	22/7/2016	Delay in application for permission from DGMS. Due date was 01.05.2015 whereas application was submitted on 24.08.2015
11.	Majra (Maharashtra)	Jaypee Cement Corporation Limited	26/2/2016	For not applying for Mining Lease within due date. Due date of same was 30.12.2015.

1	2	3	4	5
12.	Ganeshpur (Jharkhand)	GMR Chhattisgarh Energy Limited	15/3/2016	For not applying for Mining Lease within due date. Due date of same was 22.07.2015.
13.	Dumri (Jharkhand)	Hindalco Industries Limited	21/03/2017	For not obtaining Forest Clearance within due date. Due date was 22.01.2017.
14.	Moitra (Jharkhand)	JSW Steel Limited	21/03/2017	For not obtaining Forest Clearance within due date. Due date was 22.01.2017.
15.	Brinda & Sasai (Jharkhand)	Usha Martin Limited	21/03/2017	For not obtaining Forest Clearance within due date. Due date was 22.01.2017.
16.	Jitpur (Jharkhand)	Adani Power Limited	21/03/2017	For not obtaining Forest Clearance within due date. Due date was 22.02.2017.
17.	Meral (Jharkhand)	Trimula Industries Limited	21/03/2017	For not obtaining Previous Approval within due date. Due date was 22.05.2016.
18.	Lohari (Jharkhand)	Araanya Mines Private Limited	21/03/2017	For not obtaining Forest Clearance within due date. Due date was 22.01.2017.
19.	Ganeshpur (Jharkhand)	GMR Chhattisgarh Energy Limited	21/03/2017	For not obtaining Forest Clearance within due date. Due date was 22.01.2017.

Coal mine accident at Godda, Jharkhand

2720. SHRI RANJIB BISWAL: Will the Minister of COAL be pleased to state:

(a) whether a mine accident has occurred recently at Godda in Jharkhand;

(b) if so, the details thereof along with the number of workers killed and injured in the said accident;